



**Standard Fire Special Peril Policy (Commercial) – Add ons**

**1) New Acquisitions / Merger and acquisition  
(UIN: IRDAN134CP0010V01201819/A0024V01201920)**

Subject to the limits of liability set forth in Declarations If during the Insurance Period a Merger or Acquisition occurs, this policy automatically covers the Insured's interest in newly acquired property, as is otherwise covered by this policy, whether acquired through merger, acquisition or otherwise. The Insured agrees to report, within ..... days of the interest being known to the Insured, newly acquired interest up to INR..... to the Company. In the event of failure of the Insured to report newly acquired interest to the Company within ..... days, as specified herein, the Company shall not be liable for more than INR..... in the event of loss occurrence covered by this policy, with respect to said interest.

\*\*\*\*\*